

(b) whether the estimates have been received and if so, how much amount has been sanctioned for the purpose ?

THE MINISTER FOR REHABILITATION (SHRI MEHR CHAND KHANNA):

(a) Yes.

(b) Only from Delhi and West Delhi Municipal Committees. These are under examination. Nothing has been sanctioned so far.

FOUR-MAN SOVIET EXPERT TEAM ON THE MANUFACTURE OF HEAVY MACHINERY

87. MOULANA M. FARUQI: Will the Minister for COMMERCE AND INDUSTRY be pleased to state whether the four-man Soviet experts team who recently arrived in New Delhi to advise Government on the manufacture of heavy machinery has since submitted any report ?

THE MINISTER FOR COMMERCE AND INDUSTRY AND IRON AND STEEL (SHRI T. T. KRISHNAMACHARI):
No, Sir.

12 NOON

MESSAGES FROM THE LOK SABHA
I. THE BIHAR AND THE WEST BENGAL (TRANSFER OF TERRITORIES) BILL 1956

II. THE RIVER BOARDS BILL, 1955.

III. THE INTER-STATE WATER DISPUTES BILL 1955.

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha signed by the Secretary of the Lok Sabha:—

(I)

I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on the 10th August, 1956, has passed the following motion further extending the time for presentation of the Report of the Joint Committee of the Houses of the Bihar and West Bengal (Transfer of Territories) Bill, 1956:—

MOTION

“That the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the transfer of certain territories from Bihar to West Bengal and for matters connected therewith be further extended upto the 11th August, 1956.”

(II)

In accordance with the provisions of Rule 157 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 11th August, 1956, agreed without any amendment to the River Boards Bill, 1955 which was passed by Rajya Sabha at its sitting held on the 9th December, 1955.

(III)

In accordance with the provisions of Rule 157 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 11th August, 1956, agreed without any amendment to the Inter-State Water Disputes Bill, 1955 which was passed by Rajya Sabha at its sitting held on 12th December, 1955.

PAPERS LAID ON THE TABLE

(1) Report of the Tariff Commission the continuance of protection to the Power and Distribution Transformers Industry and papers connected therewith.

(2) Report of the Tariff Commission on the continuance of protection to the Plastics Industry and papers connected therewith.

(3) Report of the Tariff Commission on the continuance of protection to the Ball Bearing Industry and papers connected therewith.

THE MINISTER FOR TRADE (SHRI D. P. KARMARKAR): Sir, I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(1) (i) Report of the Tariff Commission on the continuance of protection to the Power and Distribution Transformers Industry. [Placed in Library. See No. S-302/56]

(ii) Government Resolution No. II(1)-T.B./56, dated the 4th August, 1956. [Placed in Library. See No. S-302/56.]

(iii) Government Notification No. II(1)-T.B./56, dated the 4th August, 1956. [Placed in Library. See No. S-302/56.]

[Shri D. P. Karmarkar.]

(iv) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to at (i) to (iii) above could not be laid within the period mentioned in that sub-section. [Placed in Library. See No. S-302/56]

(2) (i) Report of the Tariff Commission on the continuance of protection to the Plastics (Phenol Formaldehyde Moulding Powder, Electrical Accessories and Buttons) Industry. [Placed in Library. See No. S-303/56]

(ii) Government Resolution No. 27(I)-T.B./56, dated the 4th August, 1956. [Placed in Library. See No. S-303/56]

(iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to at (i) and (ii) above could not be laid within the period mentioned in that sub-section. [Placed in Library. See No. S-303/56]

(3) (i) Report of the Tariff Commission on the continuance of protection to the Ball Bearings Industry. [Placed in Library. See No. S-304/56]

(ii) Tariff Commission's letter No. TC/ID/E-83, dated the 14th May, 1956. [Placed in Library. See No. S-304/56]

(iii) Statement under the proviso No. 18(I)-T.B./56, dated the 4th August, 1956. [Placed in Library. See No. S-304/56]

(iv) Government Notification No. 18(I)-T.B./56, dated the 4th August, 1956. [Placed in Library. See No. S-304/56]

ANNUAL REPORTS OF THE DEVELOPMENT COUNCILS FOR LIGHT ELECTRICAL INDUSTRIES, BICYCLES, ART SILK, WOOLLEN AND SUGAR INDUSTRIES

ANNUAL REPORT OF THE DEVELOPMENT COUNCIL FOR HEAVY CHEMICAL (ACIDS FOR FERTILISERS) INTERNAL COMBUSTION ENGINES AND POWER PUMPS, HEAVY ELECTRICAL INDUSTRIES AND HEAVY CHEMICAL (ALKALIS)

THE MINISTER FOR HEAVY INDUSTRIES (SHRI M. M. SHAH): Sir, on behalf of Shri Kanungo, I beg to lay on the Table a copy each of the following Reports under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—

(i) Annual Report of the Development Council for Light Electrical Industries for the year ended 31st March, 1956. [Placed in Library. See No. S-305/56]

(ii) Third Annual Report of the development Council for Bicycles for the year 1955-56. [Placed in the Library. See No. S-306/56]

(iii) First Annual Report of the Development Council for Art Silk Industry for the year 1955-56. [Placed in Library. See No. S-307/56]

(iv) Annual Report of the Development Council for Woollen Industry for the year ending 31st March, 1956. [Placed in Library. See No. S-308/56]

(v) Annual Report of the Development Council for Sugar Industry for the year ending 31st March, 1956. [Placed in Library. See No. S-310/56]

Sir, I beg to lay on the Table a copy each of the following Reports under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—

(i) Annual Report of the Development Council for Heavy Chemicals (Acids and Fertilisers) for the year ending 31st March, 1956. [Placed in Library. See No. S-312/56]